

CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH

OA No.932/04

Jabalpur, this the 10th day of February, 2005

Hon'ble Mr.M.P.Singh, Vice Chairman
Hon'ble Mr.Madan Mohan, Judicial Member

Vijay Kumar Singh
S/o Shri R.C.Singh
R/o House No.51
Shiv Nagar, Garha
Jabalpur.

Applicant

(By advocate : Shri Rajneesh Gupta)

Versus

1. Union of India through its
Secretary
Ministry of Defence
New Delhi.
2. Director General of
Ordnance Factories
10-A S.K.Bose Road
Kolkata.
3. Senior General Manager
Gun Carriage Factory
Jabalpur.
4. AGM/ENGG, Enquiry Officer
Gun Carriage Factory
Jabalpur. Respondents.

(By advocate Shri A.P.Khare)

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

This case was listed for hearing on 7.2.2005 and on that day the OA was reserved for orders by invoking the provisions of Rule 15 of CAT (Procedure) Rules, 1987, as the learned counsel for the applicant was not

present on that day and after hearing the learned counsel for the respondents. Today on 10th February, 2005 the learned counsel for the applicant seeks permission to withdraw this Original Application. Permission is granted. Accordingly, this Original Application is dismissed as withdrawn with a liberty to the applicant to approach the Tribunal if he still feels aggrieved and so advised.


(Madan Mohan)
Judicial Member

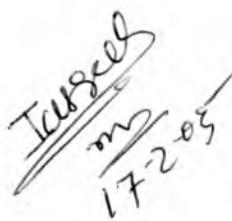

(M.P.Singh)
Vice Chairman

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पृष्ठांकम सं ओ/न्या..... जगलपुर, दि.....
य तिलिखि अबो धितः--
(1) सचिव, उच्च न्यायालय वार एकाउटेन्ट, जगलपुर
(2) आवेदक श्री/श्रीमती/कु..... ये काउंसल
(3) प्रस्तुती श्री/श्रीमती/कु..... ये काउंसल
(4) विधायक, केन्द्रीय, जगलपुर विधायकी
सूचना एवं आवश्यक कार्यकारी हेतु

shri R. Raychaudhuri C.J.B.
shri A P Khanchi C.J.B.

उप रजिस्ट्रार


17/2/05